

(3) साक्षरता कार्यक्रमों को रोजगार कार्यक्रमों से सम्बद्ध करना ; तथा

(4) विशेषतया कालेज छात्रों की स्वैच्छिक सेवा द्वारा वयस्कों के बीच साक्षरता कार्यक्रमों का विकास ।

(घ) केन्द्रीय शिक्षा सलाहकार बोर्ड, ने, जिसमें सभी राज्य सरकारों का प्रतिनिधित्व है उपरोक्त नीति को सामान्यतया स्वीकार कर लिया है

Ban on Capitation Fee for Admission to Medical Colleges

865. SHRI NARENDRA SINGH;
SHRI K. BALADHANDAYU-
THAM:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether a meeting of the Health Council represented by all the State Governments was held recently at Bhubaneshwar;

(b) if so, the outcome of the Conference;

(c) whether some States favoured the banning of capitation fee for admission to Medical Colleges; and

(d) the reaction of Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI KONDAJJI BASSAPPA): (a) Yes, the 18th meeting of the Central Council of Health was held at Bhubaneshwar on 31st January and 1st February, 1973.

(b) The Conference discussed matters relating to Medical, Public Health etc. and made recommendations regarding these matters to the

Central and State Governments* for consideration and implementation.

(c) Yes.

(d) The Government of India are not in favour of the system of charging capitation fee for admission to medical colleges. They have urged all State Governments time and again to consider passing of law banning the starting of private sub-standard medical colleges without their prior permission. Governments of Bihar and Uttar Pradesh have passed necessary legislation in the matter. But since the response from the other States has not been forthcoming and since the necessity was felt for uniform legislation in the matter for whole country in the interest of maintenance of proper standard of medical education, it was resolved at the meeting of the Central Council of Health that necessary legislation on the subject would be made by Parliament after it is empowered to do so on the subject which is in the State List by necessary resolution to be passed for the purpose by two or more State Assemblies/Councils as per constitutional requirement. The State Government are being addressed by the Government of India in this connection.

Increase in Prices of Foodgrains

866. SHRI NARENDRA SINGH:
SHRI S. M. BANERJEE:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether rates of foodgrains like rice, atta, wheat and sugar increased higher at this time against five months back;

(b) if so, the rates of aforesaid things 5 months back, and the ratio of increase; and

(c) the action proposed to be taken by Government to check the price rise?